

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 10.07.2018

Appeal No. 219 of 2018

Mr. Rabindra Nath Dey
13/1/1, Kalidas Singha Lane,
Kolkata – 700 009, West Bengal ...Appellant

Versus

Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A,
G-Block, Bandra-Kurla Complex,
Bandra (East),
Mumbai – 400 051. ...Respondent

Ms. Neha Mehta, Advocate i/b Rumeli Sarkar and Bani Israil, Advocates for
the Appellant.

Mr. Vishal Kanade, Advocate with Mr. Chirag Bhavsar, Advocate i/b MDP
& Partners for the Respondent.

CORAM : Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : Justice J.P. Devadhar (Oral)

1. By this appeal appellant seeks an order directing Securities and
Exchange Board of India ('SEBI' for short) to consider the representation
made by the appellant on December 5, 2017.

2. In view of the statement made by counsel for the appellant that
pursuant to the order passed by the Calcutta High Court, One man
committee has been constituted for supervising refunds being made to the

investors, no useful purpose would be served by directing SEBI to consider the representation made by the appellant.

3. We make it clear that the fact that the One man committee is supervising the refunds made to the investors, would not come in the way of SEBI in implementing its order.

4. Appeal is disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

10.07.2018

Prepared and compared by:msb